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Co-operative Department

NOTIFICATION

13th March 2026

No. 04/Ni.Adhi.(Aadhaar Satyapan Sewa) 06/2025-2623—Whereas the use of Aadhaar number to establish identity enables individuals to receive subsidies, benefits and services in a convenient and seamless manner, obviates the need for multiplicity of documents to establish identity, simplifies processes and promotes transparency and efficiency.

And whereas the Co-operative Department Government of Bihar is administering **Procurement of food grains** from farmers through PACS/Vyapar Mandals which is being implemented within the state.

And whereas Minimum Support Price (MSP) is given to the farmers who sell their food grains through PACS/Vyapar Mandals under the said scheme and the instructions and guidelines issued in respect thereof.

And whereas expenditure for the said scheme is incurred from the consolidated fund of Government of Bihar and Government of India.

And whereas the said Co-operative Department Bihar Patna is desirous that the said Government, for the purpose of establishing identity of a beneficiary as a condition for the receipt of the said benefit, require that such beneficiary undergo authentication, or furnish proof of possession of Aadhaar number or in the case of an individual to whom no Aadhaar number has been assigned, make an application for enrolment.

Now, therefore, in pursuance of the provisions of section 7 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 the Government of Bihar hereby notifies the following, namely:—

1. An individual eligible for receiving the benefit under the scheme shall hereby be required to furnish proof of possession of Aadhaar number or undergo Aadhaar authentication.
2. Any individual desirous of availing benefits under the Scheme, who does not possess the Aadhaar number or, has not yet enrolled for Aadhaar, shall be required to make application for Aadhaar enrolment before registering for the Scheme provided that he is entitled to obtain Aadhaar as per Section 3 of the said Act, and such individuals shall visit any Aadhaar enrolment centre (list available at Unique Identification Authority of India (UIDAI) website WWW.uidai.gov.in) to get enrolled for Aadhaar.
3. In order to enable beneficiaries to avail of the said benefits conveniently, the Department shall take all necessary steps to ensure wide publicity through media to make the beneficiaries aware of the requirement of Aadhaar number under the said scheme.
4. Where the authentication of the Aadhaar number of a beneficiary is done through any of the biometric-based modes of authentication (namely, facial image, fingerprints or iris scan based authentication) fails due to any reason, such as poor quality of biometric information, the following remedial mechanisms shall be adopted, namely:—
 - (a) In case any particular biometric-based mode of authentication is not successful, any other mode of biometric-based authentication or one-time pin (OTP) based authentication shall, wherever feasible and admissible, be offered;
 - (b) In cases where biometric-based or OTP-based modes of authentication are not possible, benefits under the said scheme may, after establishing the genuineness of the Aadhaar number by doing offline verification of the digital signature certificate of UIDAI on the Aadhaar Secure Quick Response (QR) Code or the Aadhaar Paperless Offline e-KYC document, as the case may be given on the basis of any of the following:
 - (i) An Aadhaar Secure Quick Response (QR) Code containing Aadhaar card, Aadhaar letter (*i.e.*, the letter issued to an Aadhaar number holder on generation of his Aadhaar number) or e-Aadhaar (*i.e.*, the password-protected electronic copy of Aadhaar letter downloadable from the website of UIDAI or accessible using its mAadhaar app), after its genuineness is established through offline verification by scanning the QR code using the Aadhaar QR Scanner or mAadhaar apps.
 - (ii) Aadhaar Paperless Offline e-KYC document (downloadable from the website of UIDAI or accessible using its mAadhaar app), after its genuineness is established through offline verification of the digital signature certificate of UIDAI on the document through the application developed by the Ministry or Department or scheme implementing agency concerned for this purpose, in accordance with the details given in this regard on the website of UIDAI.

- 5 This issues with the approval of the Law Department, Government of Bihar.
- 6 This notification shall be effective from the date of its publication in the official Gazette.

By order of the Governor of Bihar,
Dharmendra Singh,
Secretary to the Government.

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